

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA**

I.A NO 91 2024

IN

Original Application No. 183/2024/EZ

IN THE MATTER OF:

Haripriya Patel

...Applicant

Versus

State of Odisha & Ors.

...Respondent/s

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NDOH: 14.11.2024

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RESPONDENT NO. 7

Through



COUNSEL

B.P. SINGH
(Advocates)

I-5, LGF, Jangpura Extn.,

New Delhi-110014

9873835833

Email:officebpsingh.dl@gmail.com

Place: Delhi

Dated: 09.11.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

X

EASTERN ZONE, KOLKATA

I.A. No. _____ 2024

IN

Original Application No. 183/2024/EZ

**IN THE MATTER OF:**

Haripriya Patel

...Applicant

Versus

State of Odisha & Ors.

...Respondent/s

**APPLICATION ON BEHALF RESPONDENT NO. 7 SEEKING
DIRECTION TO PROVIDE COPIES OF PLEADINGS IN THE PRESENT
MATTER AND GRANT OF FOUR WEEKS' TIME FOR FILING
REPLY/COUNTER AFFIDAVIT**

1. That the abovementioned Original Application is pending before this Hon'ble Court and listed on 14.11.2024.
2. That this Hon'ble Tribunal was pleased to issue notice in the abovementioned matter on 26.09.2024 and the Respondent no. 7 is in receipt of the notice dated 04.10.2024 issued by this Hon'ble Court.
3. That the Respondent no. 7 has only received a 2 pages notice and the copy of the OA is not attached along with notice, therefore requesting before this Hon'ble Tribunal by way of present application for appropriate direction to supply the copy entire pleadings in the present OA. Furthermore, the Respondent no. 7 is requesting for 4 weeks time to file the counter



affidavit/reply, after receiving the copy of the Original Application. It is kindly requested to this Hon'ble Tribunal to also provide a soft copy to the email ID (officebpsingh.dl@gmail.com & officebpsingh@gmail.com) of the Counsel of the Respondent No. 7.

4. That no harm would be caused if this Hon'ble Court would be pleased to allow the present application by passing appropriate order/direction to supply the copy of pleadings in the present matter and by granting 4 weeks time to file counter affidavit/reply.

PRAAYER

In the view of glaring facts and prevailing circumstances as mentioned above, it is therefore most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Pass an order or direction, thereby, directing the Applicant and to the office of this Hon'ble Tribunal to provide the copy of the Original Application along with complaint and its Annexures to the Respondent no. 7 in the larger interest of justice.
- b. Pass an order or direction, thereby, granting 4 weeks time to file the counter affidavit/reply in the larger interest of justice.

AND

X

Pass any or further order, which this Hon'ble Court may deem fit and proper in the larger interest of Justice.

Niranjan Nayak
APPLICANT

THROUGH



COUNSEL

B. P. SINGH

Advocate

Off.: -I-5, JangpuraExtn

New Delhi-14.

Mob: 9873835833

Email: officebpsingh.dl@gmail.com

Place Delhi

Dated: 09.11.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA**

I.A. No. _____ 2024

IN

Original Application No. 183/2024/EZ

IN THE MATTER OF:

Haripriya Patel

...Applicant

Versus

State of Odisha & Ors.

...Respondent/s

AFFIDAVIT

I, Niranjana Nayak aged about 49 years S/o Ld. Hari Nayak residing at Andharkhani, Sikrida, Nayagarh, Odisha- 752083, Presently at Delhi, do hereby solemnly affirm and state as under:-

1. That I am the Respondent no. 7 in the abovementioned Original Application and as such I am fully conversant with the facts and circumstances of the case & competent to swear this affidavit.
2. That the contents of the facts stated in accompanying application are true and correct to my knowledge, based on record, and legal advice by my advocate which I believe to be correct. Nothing material has been concealed there from.
3. That the present affidavit has been drafted by my counsel under my instructions and I have read and understood the same and state the contents of the same are true and correct to the best of my knowledge.



X

Neranjana Nayal
DEPONENT

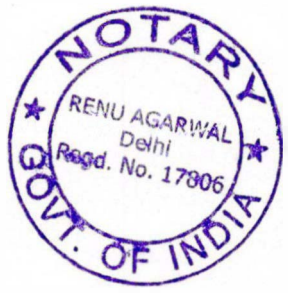
D/767/1998
B.P. Singh
(Adv.)

VERIFICATION:-

Verified at Delhi on this 09 Day of Nov 2024, that the contents of my affidavit are true and correct to best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

Neranjana Nayal
DEPONENT

09 NOV 2024
ATTESTED
NOTARY PUBLIC
(INDIA)



I identified the person who has signed in my presence

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE KOLKATA

IA. NO. _____ 2024
IN

IN THE MATTER OF:

DA. NO. 183/2024/EZ

SMT. HARIPRIYA PATEL

...Petitioner

VERSUS

STATE OF ODISHA & ORS.

...Respondent

VAKALATNAMA

KNOW ALL to whom these present shall come that I, NIRANJAN NAYAK S/O. HARI NAYAK R/o. Andhakhami, Sikolda, Nayagadh, ODISHA - 752083

The above named Respondent No. 7, do hereby appoint

B. P. SINGH & ASSOCIATES
OFFICE: I-5, LGF, JANGPURA EXTN.,
NEW DELHI - 110014
MOBILE: +91-9873835833
PHONE: 011-45875327

B.P. SINGH (UP/8661/19)
OLD NO. D/902-R/1997
(Advocates)

(hereinafter called the advocate/s) to be my/our Advocates in the above noted case authorize him:

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the doc

To withdraw or compromise the said case or submit to arbit

may arise touching or in any manner relating to the said case.

To take execution proceedings.
To deposit, draw and receive monthly cheques, cash and gr
acts and things which may be necessary to be done for the progress
said case.

To appoint and instruct and other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 7 day of Nov. 2024

Accepted, subject to the terms of the fees.

ADVOCATES

Niranjana Nayak
Clients

(I identify the signatures of the client who have signed in my presence.)

B.P. Singh
(Adv)





B.P. Singh <officebpsingh.dl@gmail.com>

O.A. NO. 183/2024, HARIPRIYA PATEL VS STATE OF ODISHA & ORS

1 message

B.P. Singh <officebpsingh.dl@gmail.com>

Wed, Nov 13, 2024 at 3:29 PM

To: HariPriya Patel <hariPriyapatel@gmail.com>, Dipanjan Ghosh <dpnjnghsh0@gmail.com>

Dear Sir,

Please find attached herewith the advance copy of application filed in the abovementioned matter on behalf of Respondent no. 7.

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With Regards,
BHUPENDRA PRATAP SINGH
ADVOCATE,
SUPREME COURT OF INDIA,
I-5 LGF, JANGPURA EXTENSION
NEW DELHI - 110 014.
09873835833. 085100 45834
Phone: 011- 45875327, 43575328
Email: officebpsingh.dl@gmail.com
officebpsingh@gmail.com

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PROOF OF SERVICE